

**NINETEENTH REPORT**  
**STANDING COMMITTEE ON**  
**COMMUNICATIONS**  
**(1995-96)**  
**(TENTH LOK SABHA)**

**MINISTRY OF INFORMATION AND**  
**BROADCASTING**

*(Action Taken by Government on the Recommendations contained  
in the Seventh Report of Standing Committee on Communications  
on Demands for Grants 1994-95)— Ministry of  
Information and Broadcasting*

01 05 95

*Presented to Lok Sabha on .....*  
*Laid in Rajya Sabha on .....*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

*April, 1995/Vaisakha, 1917 (Saka)*

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**COMPOSITION OF THE STANDING COMMITTEE  
ON COMMUNICATIONS**

(1995-96)

**Kumari Vimla Verma — *Chairperson***

**MEMBERS**

***Lok Sabha***

2. Shri R. Jeevarathinam
3. Shri Shravan Kumar Patel
4. Shri Laeta Umbrey
5. Shri Surajbhanu Solanki
6. Shri N. Dennis
7. Shri Jagmeet Singh Brar
8. Shri Pawan Kumar Bansal
9. Shri Kodikkunnil Suresh
10. Shri B. Devarajan
11. Shri R. Anbarasu
12. Dr. B.G. Jawali
13. Shri Somjibhai Damor
14. Shri Mohan Lal Jhikram
15. Shri Mahesh Kumar Kanodia
16. Smt. Dipika H. Topiwala
17. Dr. Sakshiji Maharaj Swami
18. Shri Lalit Oraon
19. Shri Lal Krishna Advani
20. Shri Sharad Yadav
21. Shri Ram Pujan Patel
22. Shri Shivsharan Verma
23. Shri Rupchand Pal

24. Shri Satyagopal Misra
25. Shri A. Asokaraj
26. Shri G.M.C. Balayogi
27. Shri Raj Kishore Mahto
28. Shri Sanat Kumar Mandal
29. Shri Sultan Salahuddin Owaisi
30. Shri Chandrajeet Yadav

*Rajya Sabha*

31. Shri Prakash Yashwant Ambedkar
32. Shri Jalaludin Ansari
33. Shri M.A. Baby
34. Shri Virendra Kataria
35. Shri Aas Mohammad
36. Shri O. Rajagopal
37. Shri Mohammed Afzal *alias* Meem Afzal
38. Shrimati Jayanthi Natarajan
39. Shrimati Anandiben Jethabhai Patel
40. Shri G. Prathapa Reddy
41. Shrimati Sushma Swaraj
42. Shri Vizol
43. Shri V. Kishore Chandra Deo
44. Shri Janeshwar Mishra
45. Shrimati Veena Verma

SECRETARIAT

- |                       |   |                             |
|-----------------------|---|-----------------------------|
| 1. Shri S.N. Mishra   | — | <i>Additional Secretary</i> |
| 2. Shri G.C. Malhotra | — | <i>Joint Secretary</i>      |
| 3. Shri O.P. Ghai     | — | <i>Deputy Secretary</i>     |
| 4. Shri S.K. Sharma   | — | <i>Under Secretary</i>      |

## INTRODUCTION

I, the Chairperson of the Standing Committee on Communications (1995-96) having been authorised by the Committee to submit the Report on their behalf, present this Nineteenth Report on Action Taken by Government on the recommendations contained in the Seventh Report (Tenth Lok Sabha) of the Committee on Demands for Grants (1994-95) relating to Ministry of Information and Broadcasting.

2. The Seventh Report was presented to Lok Sabha on 22 April, 1994 and was also laid in Rajya Sabha the same day. The Government furnished their replies indicating Action Taken on the recommendations contained in the Report on 17 February, 1995. The Draft Report was considered and adopted by the Standing Committee on Communications (1994-95)—the composition of which is given in Appendix III—at their sitting held on 6 April, 1995.

3. An Analysis of Action Taken by Government on the Recommendations contained in the Seventh Report of Standing Committee on Communications (Tenth Lok Sabha) is given in Appendix II.

**NEW DELHI ;**  
27 April, 1995  
*7 Vaisakha, 1917 (Saka)*

**KUMARI VIMLA VERMA,**  
*Chairperson,*  
*Standing Committee on Communications.*

## CHAPTER I

### REPORT

1.1 This Report of the Standing Committee on Communications deals with the action taken by Government on the recommendations contained in their Seventh Report (Tenth Lok Sabha) on Demands for Grants (1994-95) of the Ministry of Information and Broadcasting.

1.2 The Seventh Report was presented to Lok Sabha on 22 April, 1994 and was also laid in Rajya Sabha the same day. It contained 18 recommendations.

1.3 The Action Taken replies on all the recommendations have been received from the Ministry of Information and Broadcasting. They have been categorised as under (para number in brackets) :

1. Total Number of Recommendations 18

(i) Recommendations/Observations which have been accepted/implemented by Government :

Sl. Nos. 1 (9), 2 (12), 3 (14), 5 (20), 6 (22), 7 (23), 8 (24), 10 (29), 12 (37), 14 (41), 16 (44-45), 17 (46) and 18 (47)

(ii) Recommendations/Observations which have not been accepted by the Government, but which the Committee do not wish to pursue in view of the reply furnished :

Sl. Nos. 11 (30) and 13 (40)

(iii) Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration :

Sl. No. 9 (26)

(iv) Recommendations/Observations in respect of which replies are of interim nature :

Sl. Nos. 4 (18) and 15 (43)

**1.4 The Committee trust that utmost importance would be given to the implementation of recommendations accepted by the Government. Where it is not possible for the Government to**

**implement the recommendations in their letter and spirit for any reason, the matter should be reported to the Committee in time with reasons for non-implementation.**

1.5 The Committee will now deal with action taken by Government on the following recommendation :

### **Films (Major Head-4220)**

#### **Sl. No. 9 (Para 26)**

#### **Strengthening of Monitoring Machinery**

1.6 The Committee in para 26 of their Seventh Report had observed that the shortfall in expenditure on the capital side had by and large, been on civil construction. In 1993-94 no expenditure was incurred on two major projects, viz., Films and Television Institute of India at Calcutta and third phase of construction of films Division Complex in Bombay. The Committee had regretted this and had desired that monitoring machinery should be strengthened to avoid such recurrence in future.

1.7 In their Action Taken Note the Ministry of Information and Broadcasting have stated that as far as Satyajit Ray FTII, Calcutta, was concerned, the shortfall in expenditure was mainly due to the pendency of a writ petition filed before the Calcutta High Court about the ownership of the land. With constant efforts, the stay order had been got vacated and the Project taken up for expeditious implementation. The work was stated to be regularly monitored at senior level including Secretary and Minister of Information & Broadcasting.

1.8 The Committee note that the Calcutta Project of Films and Television Institute of India has been taken up for expeditious implementation, and the work is being regularly monitored. However, the Ministry of Information and Broadcasting have not given any indication whether any steps are being taken for expeditious implementation/regular monitoring of the third phase of construction of Films Division Complex in Bombay. The Committee reiterate the need for speedy implementation/regular monitoring of the Bombay Project.

## **CHAPTER II**

### **RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT**

#### **Recommendation Serial No. 1 (Para 9)**

The Committee feel that film societies functioning in the country have been playing a valuable role not only in promoting healthy film-culture, but also in familiarising the people with good cinema produced in different parts of our country and the world. The Committee is not able to comprehend as to why the assistance given to film societies has been just Rs. 3 lakhs annually for the past three years. This allocation, the Committee think is inadequate. The Committee recommend that the work being done by the societies should be evaluated afresh and budgetary allocations under this head appropriately enhanced in future.

#### **Action Taken by Government**

The Federation of Film Societies of India (FFSI) has been asked to evaluate the work being done by the various film societies affiliated to it and make a proposal for augmentation in the amount of grant-in-aid presently being given to it in case it comes to a logical conclusion that the amount is inadequate to carry on its activities. As and when a proposal in this regard is received from FFSI, the same shall be taken into consideration while proposing budgetary allocation for the next financial year 1995-96.

#### **Recommendation Serial No. 2 (Para 12)**

The Committee find that the delayed sanction for creation of posts has badly affected the performance of almost all the units. As a consequence a substantial amount from the allocated funds had to be surrendered. The Committee feel that for timely execution of plan schemes, the necessary posts should be created. Otherwise the whole process of budget planning would be defeated.

#### **Action Taken by Government**

The observations of the Committee have been noted. The concerned implementing agencies have already been instructed to devise suitable system wherever necessary to ensure optimum use of the Plan funds provided in the Annual Plan.



**Recommendation Serial No. 3 (Para 14)**

The Committee are of the opinion that once a scheme has been approved and included in the plan outlay for which the funds have been provided in the Budget, it becomes imperative that it is implemented accordingly.

**Action Taken by Government**

The observations of the Committee have been noted and steps are being taken to ensure that the schemes approved and included in the Plan outlay are fully implemented during that financial year.

**Recommendation Serial No. 5 (Para 20)**

The Committee are unhappy to note the tardy progress in the modernisation and computerisation of Photo Division and would like that in future necessary steps should be taken to fully utilise the funds allocated.

**Action Taken by Government**

The observations of the Committee have been noted for compliance. The two Plan Schemes of Photo Division namely (i) 'Modernisation of Photo Division' and (ii) 'Computerised Photo Data Bank' were taken up for implementation during 1992-93 and 1993-94. 'Computerised Photo Data Bank' scheme has been implemented and funds earmarked have almost been utilised. Indents for the procurement of equipment in respect of the scheme 'Modernisation of Photo Division' are being placed and the same are expected to materialise during the current financial year.

**Recommendation Serial No. 6 (Para 22)**

Directorate of Advertising and Visual Publicity only is supposed to undertake the publicity for all the Departments of the Government as per the Allocation of Business Rules. But the Committee are unhappy to learn about some Departments using other private agencies to get their material publicised. Moreover, the Ministry of Information and Broadcasting has also not made the required co-ordinated efforts to ensure that all the Departments get their materials published through DAVP as per the Rules.

The Committee, therefore, feel that co-ordinated action in this regard is very necessary in the interest of economy in expenditure as well as DAVP.

### **Action Taken by Government**

DAVP/Ministry of Information & Broadcasting have been writing from time to time to Ministries/Departments emphasising the desirability of routing their advertisements through DAVP. As recently as on 11.5. 1994 DG : DAVP has written a letter to nodal Joint Secretaries of 48 Ministries/Deptts. in this regard. 17 Departments have categorically stated that no advertisement has been released by them directly. However, Department of Telecommunications, Directorate of Income-Tax, and Department of Space have stated that due to urgency and paucity of time, a few advertisements were released by them during 1993-94. However, whenever instances of releases of advertisements, directly by any Ministry/Department come to the notice of DAVP, the matter is taken up by DAVP with them.

### **Recommendation Serial No. 7 (Para 23)**

The Committee are of the view that in disbursing the Government advertisements, the small and medium regional newspapers should also be appropriately considered.

### **Action Taken by Government**

About 80% of the advertisements issued by DAVP falls in the category of classified advertisements relating to tender, auction, recruitment notices etc. Such advertisements are time-bound and are required to be issued at short notice. For obtaining necessary response to such advertisements, dailies with higher circulation are required to be utilised. However, efforts are made to make use of medium and small newspapers, especially language newspapers wherever possible. For display advertisements relating to motivational socio-economic themes, small and medium newspapers especially language are extensively used to ensure the reach of the message to district and semi-urban areas.

### **Recommendation Serial No. 8 (Para 24)**

Further the Committee are of the opinion that DAVP should coordinate with other concerned Ministries/Departments in the

Government to publish brochures and pamphlets on issues of vital national interest such as relating to Jammu and Kashmir to motivate and enlighten the people within and outside the country to counter anti-India propaganda.

### **Action Taken by Government**

Sensitive issue of counter propaganda in the border areas and other countries is essentially the job of the Ministry of External Affairs and the Ministry of Home Affairs. However, DAVP has interacted with the Ministry of Home Affairs regarding preparation of a folder on alleged human rights violation in J & K.

### **Recommendation Serial No. 10 (Para 29)**

The Physical Targets for 1994-95 among various schemes are (i) procurement and installation of manual mobile storage systems; (ii) creation of minimum staff required for operation of various activities in new building; and (iii) construction of specialised vaults for nitrate films and transfer of nitrate films to safety base.

The Committee hope that the physical and financial targets set out for 1994-95 by the Ministry will be scrupulously followed.

### **Action Taken by Government**

As noted in the Report, the shortfall in physical and financial targets was due to various factors. Due to the economy instructions of the Government, the expansion scheme including creation of posts had to be held in abeyance. Construction of specialised vaults for nitrate films and transfer of nitrate films to safety base has been one of the NFAI's continuing Plan Schemes. This Scheme could not be taken up for implementation as no suitable land was available to the Archieve despite strenous efforts with the local authorities.

Procurement of Compact Mobile Storage System was another scheme which could not materialise during the financial year 1993-94 because of unexpected delay and inability on the part of the supplier.

The observations of the Standing Committee have been carefully noted and all efforts will be made to ensure maximum achievement in terms of physical and financial targets during the year 1994-95.

**Recommendation Serial No. 12 (Para 37)**

The Committee regret to note that there has been a consistent under utilisation of funds allocated for the first two years of the Eighth Plan. Radio is the most persuasive and least costly medium available to the poorest section of the society in the matter of information and entertainment. The Committee would therefore like that the Government should be particularly careful to ensure that the projects and schemes of Akashvani are implemented as per the plan outlay in future.

**Action Taken by Government**

The Committee's observations have been noted. The main reasons for shortfall in expenditure are due to delay in receipt of transmission equipment from Public Sector Undertakings, slow progress of civil works and non-sanctioning of staff.

**Recommendation Serial No. 14 (Para 41)**

As regards the slow progress of civil works, the Committee feel that the existing monitoring system on the project implementation is not effective. The Committee therefore recommend that steps should be taken to strengthen the monitoring system in the Ministry.

**Action Taken by Government**

The Planning and Monitoring Unit at CCW Headquarters' has already been revamped. The progress reports are received periodically from field offices, analysed in this Unit and suitable action is taken wherever required to remove bottlenecks, expedite pending decisions and to take advance actions so that the targets committed are adhered to. The monitoring system involves collection of progress reports, creation of data files in the computer, preparing PERT/GANTT charts highlighting the critical activities for close monitoring. The progress of planning activities as well as execution of works in the field are monitored through PERT/GANTT charts prepared in the user friendly advanced softwares. The staff in the P & M Unit have also been trained on working on computer on these softwares. The data retrieval has been simplified and thus even at a short notice the detailed information can be furnished to the monitoring authority.

Secretary (I & B) is holding monthly review meetings for monitoring the progress of Doordarshan and AIR projects. The progress

reports from field units as on 7th of the month are received in the P & M Unit by 15th of the said month so that the up-to-date information is available for High Power Committee meetings normally held in the 3rd/4th week of the month. Besides, data/report compilation, the P & M Unit also closely monitors the pendency of decisions/actions in various units like concerned P & D Unit, Sr. Architect Unit/SSW Unit at headquarter's or Field Units to ensure that delays are reduced and projects progress as per the PERT schedule. So, as far as progress of civil/electrical works are concerned all possible efforts are made to cut short the delays in execution and ensure timely completion. Action is also afoot to further equip the P & M Unit so that besides curative actions they can take advance preventive measures to avoid normal hold-ups during the execution of a project.

#### **Recommendation Serial No. 16 (Para 45)**

The Committee appreciate recent introduction of additional satellite channels which are called entertainment/metro-channel, entertainment/target audience channel and three regional language channels.

However, the Committee are sorry to point out that the commercialisation approach adopted by Doordarshan has induced the telecasting of programmes which are not in consonance with the ethos and values of our society. The Committee, therefore, strongly recommend that Doordarshan should discourage the telecasting of all such programmes on its network and should also strictly follow the system of preview and censorship.

#### **Action Taken by Government**

Doordarshan is undertaking a preview of all the programmes telecast on its channel in order to ensure that nothing objectionable goes on air.

#### **Recommendation Serial No. 17 (Para 46)**

The Committee are informed that Doordarshan has decided to adopt the 'sponsorship approach' to attract good films and also to generate revenue from sponsorship fee as well as from commercial advertisements. The Committee are however distressed to learn that Doordarshan was yet to recover Rs. 18.67 crores as on 30.6. 1993 on account of advertisements. Out of which Rs. 5.60 crores are due from

one single Ministry of the Government of India. The remaining Rs. 13.07 crores are due from 233 defaulting accredited agencies. There are 38 such agencies from whom above Rs. 10.00 lakh are due. The Committee would like the immediate necessary steps should be taken by Doordarshan to recover this amount.

#### **Action Taken by Government**

While arrears are an inherent part of the system which allows accredited agencies a credit facility period of 45 days, Doordarshan is paying greater attention to the recovery of arrears and resorting to all the contractual options at its disposal, in blacklisting of firms etc. to recover the amounts due to it.

#### **Recommendation Serial No. 18 (Para 47)**

Doordarshan is a powerful national media in the country. Therefore, the Committee would like that Doordarshan should produce and telecast programmes which generate the spirit of patriotism, communal harmony, non-violence and respect for democratic values and institutions.

#### **Action Taken by Government**

Doordarshan has been regularly telecasting programmes highlighting the spirit of patriotism, communal harmony, non-violence and respect for democratic values and institutions. This effort will continue.

## CHAPTER III

### RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLY FURNISHED

#### **Recommendation Serial No. 11 (Para 30)**

The Committee would like the Ministry to explore ways and means for generating more revenue out of the International Film Festivals so that the Directorate of Film Festival could be strengthened and sufficient funds are available for India's participation at the Children's International Film Festivals and other Film Festivals.

#### **Action taken by Government**

The organisation of International Film Festival of India is a non-commercial promotional activity for the growth and advancement of good cinema movement. The expenditure on the organisation of the festival is met by the Government of India by allocating necessary budgetary support to the Dte. of Film Festivals. There is very little scope to generate revenue from the festival. The only sources of revenue from the festival are sale of festival publications and sale of tickets for commercial screening and the revenue so earned is hardly sufficient to meet the cost involved. However, it has been decided to increase the ticket rates.

#### **Recommendation Serial No. 13 (Para 40)**

As regards delay in the supply of equipment the Committee are informed that prior to 1992-93, the Ministry was allowed to make payment in advance upto 40% of the cost. It facilitated the public sector undertakings to manufacture and supply the equipment in time and also helped the media units to utilise the allocated funds. However, as per instructions of the Ministry of Finance the payment of advance has been stopped. This decision has adversely affected both the public sector undertakings which supply the equipment as well as Doordarshan. The Committee recommend that this decision should be reconsidered.

**Action taken by Government**

The erstwhile system of making advance payments for equipment has been discontinued, and the PSUs compete with other manufacturers and suppliers of equipment, by bidding under the tender system. The utilisation of allotted funds does not appear to have been adversely affected as a result thereto.



## CHAPTER IV

### RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

#### **Recommendation Serial No. 9 (Para 26)**

The shortfall in expenditure on the capital side has by and large been on civil construction. In 1993-94, no expenditure was incurred on two major projects *viz.* Films and Television Institute of India at Calcutta, and third phase of construction of Films Division Complex in Bombay. The Committee regret this and desire that monitoring machinery should be strengthened to avoid such recurrence in future.

#### **Action taken by Government**

As far as Satyajit Ray FTII, Calcutta is concerned, the shortfall in expenditure was mainly due to the pendency of a writ petition filed before the Calcutta High Court about the ownership of the land. With our constant efforts, the Stay order has been got vacated and the Project has been taken up for expeditious implementation. The work is being regularly monitored at senior level including Secretary and Minister of I & B.

(Please see Committee's recommendation at para 1.8,  
Chapter I, of this Report)

## CHAPTER V

### RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES ARE OF INTERIM NATURE

#### **Recommendation Serial No. 4 (Para 18)**

Keeping in view the fact that RNI is not well equipped in checking the actual circulation of newspapers and entitlement certificates for import of newsprint are issued without any basic reliable records, the Committee feel that the entire Newsprint Import Policy should be reviewed to check the misuse of imported newsprint. It should also be ensured that indigenous newsprint is utilised to the maximum capacity of all the newsprint mills in the country. The Committee would also like that all efforts should be made to protect the interest of domestic newsprint industry.

#### **Action taken by Government**

Entitlement Certificates are issued based on the circulation assessed by RNI and in the absence of the same for a particular year, the circulation as certified by Chartered Accountant is taken into account while working out the entitlement of newspapers whose annual entitlement of standard newsprint is below 200 Mt. In case of newspapers whose annual entitlement is more than 200 MT and periodicals whose requirement is glazed newsprint, open Entitlement Certificate are issued to them in terms of the newsprint import policy and the guidelines issued by the Government from time to time. So, the basic of circulation has been either the circulation claims verified by RNI or the Certificate issued by the Chartered Accountants. It may further be stated that the import policy of newsprint is being reviewed every year in response to the demand of newsprint industry as well as the newspaper industry. The problems of newsprint industry *vis-a-vis* the demand of newspapers are under review by the Committee of Secretaries.

#### **Recommendation Serial No. 15 (Para 43)**

The Committee would again like to emphasise that the Ministry of Information and Broadcasting should take up with the Ministry of

Finance for the creation of the installation posts for those projects for which funds have already been provided for in the Budget. This will definitely expedite the process of implementation of the schemes and ensures full utilisation of the funds already earmarked for the purpose.

#### **Action taken by Government**

The Ministry is presently engaged in the exercise of implementing the 10% cut to be effected in the existing posts in the Main Secretariat and the other Media Units, including the electronic media, as desired by the Ministry of Finance. Proposals for creation of new posts shall be processed by the Ministry of Finance only after the completion of the above mentioned exercise.

[Ministry of I & B, O.M. No. G-20016/2/94-B & A (Pt)]

**NEW DELHI ;**  
*27 April, 1995*  

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*7 Vaisakha, 1917 (Saka)*

**KUMARI VIMLA VERMA,**  
*Chairperson,*  
*Standing Committee on Communications.*

## APPENDIX I

### MINUTES OF THE TWENTY-SIXTH SITTING OF THE STANDING COMMITTEE ON COMMUNICATIONS (1994-95)

The Committee met on Thursday, 6 April, 1995 from 11.00 hours to 13.30 hours and again from 15.00 hours to 16.30 hours in Committee Room 'E', Parliament House Annexe, New Delhi.

#### PRESENT

Kumari Vimla Verma — *Chairperson*

#### MEMBERS

##### *Lok Sabha*

2. Shri R. Jeevarathinam
3. Shri Shravan Kumar Patel
4. Shri Surajbhanu Solanki
5. Shri N. Dennis
6. Shri Somjibhai Damor
7. Shri Mahesh Kumar Kanodia
8. Shri Lal Krishna Advani
9. Shri Ram Pujan Patel
10. Shri Satyagopal Misra
11. Shri A. Asokaraj
12. Shri G.M.C. Balayogi
13. Shri Raj Kishore Mahto
14. Shri Sanat Kumar Mandal

##### *Rajya Sabha*

15. Shri Jalaludin Ansari
16. Shri Virendra Kataria
17. Shrimati Anandiben Jethabhai Patel
18. Shri G. Prathapa Reddy
19. Shrimati Sushma Swaraj

20. Shri Jeneshwar Mishra

21. Shrimati Veena Verma

SECRETARIAT

Shri S.N. Mishra	—	<i>Additional Secretary</i>
Shri G.C. Malhotra	—	<i>Joint Secretary</i>
Shri O.P. Ghai	—	<i>Deputy Secretary</i>
Shri S.K. Sharma	—	<i>Under Secretary</i>

WITNESSES

(Officers of the Ministry of Information and Broadcasting)

1. Shri Bhaskar Ghose — Secretary
2. Shri R. Basu — Addl. Secretary and  
Director General : Doordarshan
3. Shri N.P. Nawani — Addl. Secy. & Financial  
Advisor
4. Shri N. Chawla — Joint Secretary (B)
5. Ms. Sharwaree Gokhale — Joint Secretary (F)
6. Shri Raghu Menon — Joint Secretary (P)
7. Shrimati N.J. Krishna — DG—DAVP
8. Shri H.T. Khuma — Director, DFP
9. Shrimati Bimla Bhalla — OSD, News—Doordarshan

2. At the outset, the Chairperson welcomed the officials of the Ministry of Information and Broadcasting.

3. The Committee sought clarifications on issues relating to the Demands for Grants, 1995-96, as well as on points arising out of the written replies furnished by the Ministry to the Questionnaire on Demands for Grants, 1995-96.

4. A verbatim record of the meeting has been kept.

5. The Chairperson thanked the officials for furnishing valuable information to the Committee and for expressing free and frank views on various points raised by the Members.

6. After the officials of the Ministry left, the Committee adopted the Report on Action Taken by the Government on the recommendations contained in the Seventh Report of the Committee on Demands for Grants (1994-95) of the Ministry of Information and Broadcasting.

Thereafter, the Chairperson was authorised to finalise and present the Report to Parliament.

*The Committee then adjourned.*

## APPENDIX II

(Vide Introduction of Report)

*Analysis of action taken by Government on the Seventh Report of the Standing Committee on Communications (Tenth Lok Sabha)*

1. Total Number of Recommendations	18
(i) Recommendations/Observations which have been accepted/implemented by Government : Sl. Nos. 1 (90), 2 (12), 3 (14), 5 (20), 6 (22), 7 (23), 8 (24), 10 (29), 12 (37), 14 (41), 16 (44-45), 17 (46) and 18 (47)	
Total :	13
Percentage	72.2
(ii) Recommendations/Observations which have not been accepted by the Government, but which the Committee do not wish to pursue in view of the reply furnished : Sl. Nos. 11 (30) and 13 (40)	
Total :	2
Percentage	11.1
(iii) Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration : Sl. No. 9 (26)	
Total :	1
Percentage	5.5
(iv) Recommendations/Observations in respect of which replies are of interim nature : Sl. Nos. 4 (18) and 15 (43)	
Total :	2
Percentage	11.1

**APPENDIX III**  
**COMPOSITION OF STANDING COMMITTEE ON**  
**COMMUNICATIONS**  
(1994-95)

Kumari Vimla Verma — *Chairperson*

**MEMBERS**

*Lok Sabha*

2. Shri. R. Jeevarathinam
3. Shri Shravan Kumar Patel
4. Shri Laeta Umbrey
5. Shri Surajbhanu Solanki
6. Shri N. Dennis
7. Shri Jagmeet Singh Brar
8. Shri Pawan Kumar Bansal
9. Shri Kodikkunnil Suresh
10. Shri B. Devarajan
11. Shri R. Anbarasu
12. Dr. B.G. Jawali
13. Shri Somjibhai Damor
14. Shri Mohan Lal Jhikram
15. Shri Mahesh Kumar Kanodia
16. Smt. Dipika H. Topiwala
17. Dr. Sakshiji Maharaj Swami
18. Shri Lalit Oraon
19. Shri Lal Krishna Advani
20. Shri Sharad Yadav
21. Shri Ram Pujan Patel
22. Shri Shivsharan Verma
23. Shri Rupchand Pal
24. Shri Satyagopal Misra



25. Shri A. Asokaraj
26. Shri G.M.C. Balayogi
27. Shri Raj Kishore Mahto
28. Shri Sanat Kumar Mandal
29. Shri Sultan Salahuddin Owaisi
30. Shri Chandrajeet Yadav

*Rajya Sabha*

31. Shri Prakash Yashwant Ambedkar
32. Shri Jalaludin Ansari
33. Shri M.A. Baby
34. Shri Virendra Kataria
35. Shri Aas Mohammad
36. Smt. Malti Devi
37. Shri Mohammed Afzal *alias* Meem Afzal
38. Shrimati Jayanthi Natarajan
39. Shrimati Anandiben Jethabhai Patel
40. Shri G. Prathapa Reddy
41. Shrimati Sushma Swaraj
42. Shri Vizol
43. Shri V. Kishore Chandra Deo Vyricheria
44. Shri Janeshwar Mishra
45. Shrimati Veena Verma

SECRETARIAT

- |                       |   |                             |
|-----------------------|---|-----------------------------|
| 1. Shri S.N. Mishra   | — | <i>Additional Secretary</i> |
| 2. Shri G.C. Malhotra | — | <i>Joint Secretary</i>      |
| 3. Shri O.P. Ghai     | — | <i>Deputy Secretary</i>     |
| 4. Shri S.K. Sharma   | — | <i>Under Secretary</i>      |